

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.22
C.A.No. 16/2023 in
C.P.No. 120/BB/2022

IN THE MATTER OF:

Mr. Belerangappa Ramaswamy & Ors. ... Petitioners
Vs.
Mr. Pavan Ramaswamy & Ors. ... Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/ Respondent
In CA.16/2023 : Shri Atul Madhavan
For the Respondents No. 1 & 2
in C.P/Applicant in CA.16/2023 : Ms. Manjula

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner seeks further time to file rejoinder and he is permitted to file the same within one week, after serving the copy on the other side.
3. List the case for hearing on the C.P on **12.09.2024**. The Interim order granted on 18.11.2022 is extended till the next date of hearing.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)